GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 85/2018– Customs

New Delhi, the 31st December, 2018

G.S.R. (E).– In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.69/2011-Customs, dated the 29th July, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 593 (E), dated the 29th July, 2011, namely :-

In the said notification, in the Table, against S. No. 746, for the entry in column (4), the entry “6.25”, shall be substituted.

2. This notification shall come into force with effect from the 1st day of January, 2019.

[F. No. 354/199/2009-TRU (Pt.-I)]

(Gunjan Kumar Verma)
Under Secretary to Government of India

Note.- The principal notification No. 69/2011-Customs, dated the 29th July, 2011 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 593 (E), dated the 29th July, 2011 and was last amended vide notification No. 34/2018 – Customs dated the 27th March, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 286 (E), dated the 27th March, 2018.